

ITEM NO.301  
SECTION PIL

COURT NO.7

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

IA Nos. 29/2006 in WRIT PETITION (CIVIL) NO(s). 19 OF 2004

YASHPAL & ANR.

Petitioner(s)

VERSUS

STATE OF CHHATTISGARH & ORS.

Respondent(s)

(for clarification of court's order dated 11.2.2005 and office report)

Date: 08/01/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.P. MATHUR  
HON'BLE MR. JUSTICE H.S.BEDI  
HON'BLE MR. JUSTICE AFTAB ALAM

For Petitioner(s) Mr. Lakshmi Raman Singh, Adv.

For Respondent (s) Mr. Amitesh Kumar, Adv.  
Mr. E.C. Vidya, Sagar, Adv.

Mr. V. Shekhar, Adv.

Mr. B.K. Satija, Adv.

Mr. Naveen R. Nath, Adv.

Mr. Anil Kumar Tandale, Adv.

Mrs. Sureshta Bagga, Adv.

Mr. Ghanshyam Joshi, Adv.

Mr. V.K. Monga, Adv.

Mr. Satyajit A. Desai, Adv.

Ms. Anagha S. Desai, Adv.

Mr. Venkateswara Rao Anumolu, Adv.

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Mr. Himanshu Shekhar, Adv.

Ms. B. Vijayalakshimi Menon, Adv.

Mr. Rakesh K. Sharma, Adv.

Mr. Himinder Lal, Adv.

Mr. Y. Raja Gopala Rao, Adv.

Mr. Shakil Ahmed Syed, Adv.

Mr. Kamal Mohan Gupta, Adv.

Dr. S.K. Verma, Adv.

Mr. Manish Sharma, Adv.  
Ms. Suprana Srivastava, Adv.  
Mr. Rajesh Srivastava, Adv.  
  
Mr. Nikilesh Ramachandran, Adv.  
  
Mr. Sudarsh Menon, Adv.  
  
Ms. Laxmi Arvind, Adv.  
  
Mr. Raj Kumar Mehta, Adv.  
  
Mr. Prashant Kumar, Adv.  
  
Mr. P.V. Yogeswaran, Adv.  
  
Ms. Vibha Datta Makhija, dv.  
  
Mr. Manoj Swarup, Adv.  
  
Ms. Aparna Bhat, Adv.  
  
Mr. S.K. Sabharwal, Adv.  
  
Mr. Prashant Chaudhary, Adv.  
  
Mr. S.B. Upadhyay, adv.  
  
Mr. Satpal Singh, Adv.

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UPON hearing counsel the Court made the following  
O R D E R

I.A. No. 31 is dismissed in terms of signed order.

(Pardeep Kumar) (Radha R. Bhatia)  
Court Master Court Master  
SIGNED ORDER IS PLACED ON THE FILE ]

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IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

I.A. NO. 31 OF 2007

IN

WRIT PETITION (C) NO. 19 OF 2004

YASHPAL & ANR. ....PETITIONERS

VERSUS

STATE OF CHHATTISGARH & OTHERS ....RESPONDENTS

O R D E R

No one has appeared to press the application.

We have perused the record. There is no merit in  
this application which is hereby dismissed.

.....J.  
[G.P. MATHUR ]

.....J.  
[H.S. BEDI ]

.....J.  
[AFTAB ALAM ]

NEW DELHI  
JANUARY 8, 2008